

Case No 102/01
(Case No 334/01 & 308/01)

Office of the

Applicant

made on

Decision 12 of

At Date 18/11/01

Office of the

Applicant

paper and

paper back

form 2/6

free from

defects.

Submitted

before HOD

Cont No

28/11/01/2

Consideration

on Contempt

1. / 28.11.2001. None for the parties. List it on 11.2.2002
for hearing.

[Signature]

[Signature]

(L. HMINGLIANA) / M(A)

(L. JHA) / M(J)

2. / 11.2.2002. None for the parties even today. By way of
last chance, be listed on 21.3.2002 for hearing. If no one
turns up on behalf of the applicant even on the next date,
necessary order shall be passed.

[Signature]

[Signature]

(L.R.K. PRASAD) / M(A)

3. / 21.3.2002. For want of time, hearing on contempt
is adjourned to 13.5.2002.

[Signature]

[Signature]

(L.R.K. PRASAD) / M(A)

(B.N. SINGH)

13.5.02

CM. On the request made by the counsel
for the applicant, list it on 11.7.2002 for hearing.

[Signature]
(shyama Degra)

M(X)J

[Signature]
(L.R.K. Prasad)
M(A)

5/11.7.2002

The ld. proxy counsel for the applicant informs that the ~~xxx~~ conducting lawyer is indisposed. On his request, be listed for hearing on 3.9.2002.

MES.

Shyama Dogra
(Shyama Dogra) /M(J)

Sarweshwar Jha
(Sarweshwar Jha) /M(A)

6./ 3.9.2002. For want of time, be listed on 18.10.2002 for hearing.

Shyama Dogra
/CBS/

(L.R.K. PRASAD) /M(A)

(B.N. SINGH NEELAM) /V.C.

7./ 18.10.2002. For want of D.B. , be listed on 28.11.2002 for hearing.

Shyama Dogra
/CBS/

(S. DOGRA) /M(J)

8./ 28.11.2002. None is present. As it is a D.B. matter, let it be adjourned and listed on 20.1.2003 for hearing.

Sarweshwar Jha
/CBS/

(S. JHA) /M(A)

9/20.1.2003 Since it pertains to DB, list it for hearing on 4.3.2003.

skS

Shyama Dogra
(S. Dogra) /M(J)

CCPA-102/01

10/4.3.2003

Be listed for hearing on 6.5.2003.

M/S.

Sarweshwar Jha /M(A)

B. N. Singh Neelam /C

11/6.5.2003

Be listed for hearing on 26.6.2003.

skS

S. Dogra /M(J)

12/26.6.03

For want of D.B, be listed
on 28.8.03 for hearing.

CBS

S. Dogra /M(J)

13/28.8.03

Be listed for hearing
on 20.10.03.

Sarweshwar Jha /M(A) (B. N. Singh Neelam) C
(S. Jha) /M(A)

14/20.10.03

Be listed for
hearing on 31-12-03.

SOS

(M.Jha) /M(A) (B.N. Singh Neelam)

VC

15/31.12.2003 None for the parties.

The case was called out twice. ~~Therefore~~,
the applicant has lost his interest in
pursuing the matter. ^{Therefore} The contempt
petition is dismissed for default and
disposed of accordingly.

skS

(M. Jha) / M(A)

(Shyama Degra) / M(J)